PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED

55-56,5th Floor Free Press House Nariman Point, Mumbai -400021 Tel: -022-61884700
Email: sys@pegasus-arc.com URL: www.pegasus-arc.com

PUBLIC NOTICE FOR SALE BY E-AUCTION

Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below mentioned Borrower(s), Co-Borrower(s) and Mortgagor(s) that the below described secured assets being immovable property mortgaged/charged to the Secured Creditor, Pegasus Assets Reconstruction Private Limited acting in its capacity as Trustee of **Pegasus 2023 Trust 3 (Pegasus ARC)**, having been assigned the debts of the below mentioned Borrower along with underlying securities interest by PNB Housing Finance Limited ("**PNB HFL**") vide Assignment Agreement dated 30-09-2022 under the provisions of the SARFAESI Act, 2002, are being sold under the provisions of SARFAESI Act and Rules thereunder on **"As is where is", "As is what is", and "Whatever there is" basis.**

The Authorized Officer took physical possession of the below described secured assets being immovable property on **12-03-2026** under the provisions of the SARFAESI Act and Rules thereunder.

THE DETAILS OF AUCTION ARE AS FOLLOWS:

Name of the Borrower(s), Co-Borrower(s) and Mortgagor(s):	**1. Mr. Satish Kumar (Borrower/Mortgagor)** S/o Sh. Gobind Ram R/o 302, 3rd Floor, Rishi Nagar, Near Captain Satish Marg, Rani Bagh, Shakur Basti, Saraswati Vihar, Delhi-110034. **Also, At:** VS-7/Bungalow No.5, 5th Floor, Tower-VS-7 Rise Sky Bungalows, located on Plot No.GH-02, Village Sarai Khawaja, Sector 41, Faridabad, Haryana-121003 **2. M/s Shivam Enterprises Through its partner (Co-Borrower)** Sh. Satish Kumar At: 11745, Gali No.-3, Sat Nagar, Karol Bagh, Delhi-110005. **3. Mrs. Anju Popli (Co-Borrower)** R/o 302, 3rd Floor, Rishi Nagar, Near Captain Satish Marg, Rani Bagh, Shakur Basti, Saraswati Vihar, Delhi-110034. Also, At: VS-7/Bungalow No.5, 5th Floor, Tower-VS-7, Rise Sky Bungalows, located on Plot No.GH-02, Village Sarai Khawaja, Sector 41, Faridabad, Haryana-121003. **4. Mr. Tejinder Pal (Co-Borrower)** C-87, First Floor, Kirti Nagar, Delhi-110015.
Outstanding Dues for which the secured assets are being sold:	**Rs.3,53,28,103.63/-** (Rupees Three Crore Fifty-Three Lakh Twenty-Eight Thousand One Hundred Three and Sixty-Three Paise Only) **as on 16.09.2026** plus interest at the contractual rate and costs, charges and expenses thereon w.e.f. 17.09.2026 till the date of payment and realization.
Details of Secured Asset being Immovable Property which is being sold	All The Piece And Parcel Of Apartment No Vs-7/Bungalow No. 5 On The Fifth Floor, Tower Vs-7, Having A Super Area Of 2300 Sq. Ft. Corresponding Built Up Area 2060 Sq. Ft. In Housing Project Known As Rise Sky Bungalows Located On Plot No. Gh-02 (On Mcf Land In Revenue Estate Of Village Sarai Khawaja) Sector 41, Faridabad, Haryana, India – 122003.
Reserve Price below which the Secured Asset will not be sold (in Rs.):	**Rs.1,01,97,000/-** (Rupees One Crore One Lakh Ninety-Seven Thousand Only)
Earnest Money Deposit (EMD):	**Rs.10,19,700/-** (Rupees Ten Lakh Nineteen Thousand Seven Hundred Only)
Claims, if any, which have been put forward against the property and any other dues known to Secured creditor and value	Not Known
CERSAI ID	Security id: 400010216096 Asset id: 200010196519
Inspection of Property:	**On 07-10-2026, from 11:30 AM to 01:00 PM**
Contact Person and Phone No:	**1. Mr. Ramesh Giri (Authorized Officer) Mob. No. 9643468804 ramesh@pegasus-arc.com 2. Mr. Nishant Srivastav Mob. No. 9151386532 nishant@pegasus-arc.com**
Last date for submission of Bid:	**12-10-2026 by 05:00 PM.**
Time and Venue of Bid Opening:	E-Auction/Bidding through website (**https://sarfaesi.auctiontiger.net**) on 13-10-2026 From 11.00 am to 01:00 pm.

This publication is also a Thirty (30) days' notice to the Borrowers/Co-Borrowers/Mortgagor under Rule 8 of The Security Interest (Enforcement) Rules, 2002.

For the detailed terms and conditions of the sale, please refer to Secured Creditor's website i.e. **http://www.pegasus-arc.com/assets-to-auction.html** or website **https://sarfaesi.auctiontiger.net** or contact service provider **M/s. E Procurement Technologies Ltd. Auction Tiger, Bidder Support: 079-68136805/68136837, Mr. Ramprasad-Mob. No.: +91-8000023297, Email: ramprasad@auctiontiger.net & support@auctiontiger.net**

AUTHORISED OFFICER
Place: NEW DELHI **Pegasus Assets Reconstruction Private Limited.**
Date: 17-09-2026 **Pegasus 2023 Trust 3**

APPLE METAL INDUSTRIES LIMITED

Reg. Office: B 14, FIRST FLOOR, RIGHT SIDE B, PORTION CHIRAG ENCLAVE, GREATER KAILASH, DELHI, 110048
CIN - L74110DL1972PLC206966 Email Id: office@applegroup.co.in

NOTICE OF PROPOSED VOLUNTARY DELISTING OF EQUITY SHARES FROM THE CALCUTTA STOCK EXCHANGE LIMITED

Notice is hereby given that the Board of Directors of Apple Metal Industries Limited ("the Company"), at its meeting held on **Thursday, 17th September 2026**, has approved the proposal for voluntary delisting of the equity shares of the Company from **The Calcutta Stock Exchange Limited ("CSE")**, pursuant to Regulation 5 read with Regulation 6 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021.

The equity shares of the Company shall **continue to remain listed on Metropolitan Stock Exchange of India Limited ("MSEI")**.

Accordingly, the proposed voluntary delisting from CSE does not involve any exit opportunity to the public shareholders, as the equity shares of the Company shall continue to remain listed on a recognised stock exchange in accordance with the applicable provisions of the SEBI (Delisting of Equity Shares) Regulations, 2021.

The proposed delisting is intended to rationalise the Company's listing arrangements and avoid duplication of listing and related compliance costs. The proposed delisting from CSE shall not affect the continued listing of the equity shares of the Company on MSEI or the rights of the shareholders of the Company.

The application for voluntary delisting shall be made to CSE in accordance with the applicable laws and requirements of CSE.

For and on behalf of the Board of Directors
APPLE METAL INDUSTRIES LIMITED
Sd/-
Rahul
Place: Delhi **Managing Director**
Date: 17.09.2026 **DIN 10934548**

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PANJSHIR IMPEX INDIA PRIVATE LIMITED

1.	Name of Corporate Person	**Panjshir Impex India Private Limited**
2.	Date of incorporation of Corporate Person	29/05/2014
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Uttar Pradesh II
4.	Corporate identity number / limited liability identity number of Corporate Person	U74900UP2014PTC064052
5.	Address of the registered Office and Principal office (if any) of Corporate Person	A1/103, First Floor, Tower No. 1, Purvanchal Silver City - II, Sector Pi - II, Gautam Buddha Nagar, Greater Noida, Uttar Pradesh, India, 201306
6.	Liquidation commencement date of Corporate Person	**14/09/2026**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Name: Gyaneshwar Sahai Address:** OS-2, II Floor, The Next Door, Sector-76, Faridabad, Haryana-121004 **E-Mail:** gyaneshwar.sahai@gmail.com **Mobile No. :** 9953541408 **Regn. No:** IBBI/IPA-002/IP-N00130/2017-18/10546 **AFA Validity upto:** 31-12-2026
8.	Last date for submission of claims	**14/10/2026**

Notice is hereby given that **Panjshir Impex India Private Limited** has commenced voluntary liquidation on **14th September, 2026.**

The stakeholders of **Panjshir Impex India Private Limited** are hereby called upon to submit a proof of their claims on or before **14th October, 2026** to the liquidator at the address mention against item no. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Gyaneshwar Sahai
Date: 17.09.2026 Liquidator of Panjshir Impex India Private Limited
Place: Faridabad **Regn. No.: IBBI/IPA-002/IP-N00130/2017-18/10546**

KOTAK MAHINDRA BANK LIMITED

DEMAND NOTICE

Registered Office: 27BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051
Branch Office: Plot No. 7, Sector – 125,Noida (UP) - 201313

The below borrower(s) had availed loan from the lender mentioned hereunder which has been assigned to Kotak Mahindra Bank Ltd. Due to default, the loan is classified as NPA. Notice u/s 13(2) was issued at the last known address but unserved; thus published as alternate service under Rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

S. No.	Borrower(s)/Loan A/c No	Name of Lender, Date of Assignment, Demand Date & Amount
1.	Mr. Sushil Sharma, Mrs. Babita A/c: 09700004720	PCHFL MG (Dec-24), 28.12.2024 15.04.2026, Rs. 1033436.81

Mortgaged Property Description : All that part and parcel of the property bearing Plot of Land Measuring 217.77 Square Yards, i.e., 182.15 Square Meters, Out Of Which 117.77 Square Yards Has Been purchased. Which Is Shown Towards the South. The dimensions of the plot are-East: 21.63 feet west: 21.63 feet, North: 49 feet South: 49feet This property Is Related TO Khasra NO. 181 Ml, Situated In Village Salempur, Adarsh Vihar, pargana Sultanpur, Tehsil Nakur, District Saharanpur, . Along With All Rights, Relating TO It According To Revenue Records. Which Is Bounded As Below:- On East-Plot Of Bhupender. On West- Plot of Other. On North- House of Other, On South- Road 30 Feet Wide. **Mortgagor Name: Mrs. Babita W/ o Mr. Sushil Sharma.**

You are called upon to pay the above dues with applicable interest within 60 days of this notice. Failing this, the Bank shall proceed under the SARFAESI Act to enforce the secured asset. Under Sec.13 (8), you may redeem the secured asset within the permitted period. Under Sec.13 (13), you are prohibited from transferring the secured asset by sale, lease, or otherwise without Bank's prior consent.

Date: 18.09.2026 **For Kotak Mahindra Bank Limited**
Place: Uttar Pradesh **Authorized Officer**

FORM NO. NCLT. 3A

ADVERTISEMENT DETAILING PETITION
[Pursuant to Rule 35 of the National Company Law Tribunal Rules, 2016]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH AT NEW DELHI
COMPANY PETITION NO. CP(CAA)-56/ND/2026 CONNECTED WITH COMPANY APPLICATION NO. CA(CAA)-89(ND)/2025

IN THE MATTER OF:
Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 and the National Company Law Tribunal Rules, 2016, including any statutory modification(s) or re-enactment(s) thereof for the time being in force;
AND
IN THE MATTER OF:
Scheme of Demerger between **Continental Device India Private Limited** ("CDIPL" or "Demerged Company" or "Petitioner Company No. 1") and **CDIL Semiconductors Private Limited** ("CSPL" or "Resultant Company" or "Petitioner Company No. 2") and their respective shareholders and creditors.

NOTICE OF HEARING OF THE COMPANY PETITION

Notice is hereby given that a joint Petition under Sections 230 to 232 of the Companies Act, 2013 read with the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, seeking sanction of the Scheme of Demerger of the Semiconductor Division of Continental Device India Private Limited into CDIL Semiconductors Private Limited and their respective shareholders and creditors, was presented by the Petitioner Companies before the Hon'ble National Company Law Tribunal, New Delhi Bench.

Vide order dated 07 September 2026, the Hon'ble National Company Law Tribunal, New Delhi Bench, inter alia, directed publication of the notice of hearing of the Petition and fixed the aforesaid Petition for hearing on 02 November 2026.

Any person whose interest is likely to be affected by the proposed Scheme or who is desirous of supporting or opposing the said Petition shall send a notice of his/her/its intention, duly signed by such person or his/her/its authorised representative/advocate, to the concerned Bench of the National Company Law Tribunal and to the Authorised Representative of the Petitioner Companies, indicating the nature of his/her/its interest and, where applicable, the grounds of opposition, so as to reach them not later than two days before the date fixed for hearing of the Petition.

Where any person seeks to oppose the aforesaid Petition, the grounds of opposition or a copy of the affidavit in that behalf shall be furnished along with such notice.

A copy of the Company Petition along with the Scheme and the exhibits thereto shall be furnished by the undersigned to any person requiring the same on payment of the prescribed charges.

Sd/-
Place: New Delhi **Mohit Singhal & Associates**
Date: 17.09.2026 **Practising Company Secretaries**
Authorised Representative of the Petitioner Companies
923, West End Mall, District Centre, Janakpuri, New Delhi - 110058

HERO FINCORP LIMITED

CIN: U74899DL1991PLC046774
Regd Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Ph.: 011-4948 7150 | **Fax:** 011-4948 7197, 011-4948 7198
Email: litigation@herofincorp.com | **Web:** www.herofincorp.com

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby served on:
1. **M/s. MMeenakshi International (Borrower)**, having its registered office at Khasra No.23/23 Gali No.7 Teacher Colony, Samaipur North-West Delhi, New Delhi-110042 and also at Property No. C-53, Second Floor, Suraj Park Colony, Sector-18, Rohini, New Delhi-110089 and also at C-29-30, Suraj Park, Sector-18, Rohini, Samaipur, North-West Delhi, New Delhi-110042.
2. **Mr. Yogesh Sharma (Co-Borrower)**, residing at C-29-30, Suraj Park, Sector-18, Rohini, Samaipur, North-West Delhi, New Delhi-110042.
3. **Mrs. Meenakshi Sharma (Co-Borrower)**, residing at C-29-30, Suraj Park, Sector-18, Rohini, Samaipur, North-West Delhi, New Delhi-110042.
4. **Mr. Hari Datt Sharma (Co-Borrower)**, residing at C-29-30, Suraj Park, Sector-18, Rohini, Samaipur, North-West Delhi, New Delhi-110042.

(hereinafter collectively referred to as "**Borrowers**")

The abovementioned Borrowers had entered into Facility Agreement dated 31.01.2024 and Facility Agreement dated 26.07.2025 with M/s. Hero FinCorp Limited (hereinafter referred to as "HFCL") having its Registered Office at 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057, for availing credit facilities to the tune Rs.1,20,00,000/- (Rupees One Crore Twenty Lakhs Only) and Rs.14,20,000/- (Rupees Fourteen Lakhs Twenty Thousand Only) in the form of Loan Against Property from HFCL, by way of mortgage of immovable property as listed below, in favour of HFCL:

Built on Plot No C-29, Area Measuring 125.41 sq. mtrs, Khasra No.-37 Suraj Park Colony, Samaipur Sector-18 Rohini, Delhi-110042.

The above-mentioned Property shall hereinafter be referred to as "**Secured Asset**". The Secured Asset has been Mortgaged to HFCL as security/collateral so as to secure the due repayment of loan together with the interest and other charges. However, the Borrowers defaulted in due repayment of Loan alongwith interest and other charges. In this regard, Demand Notice dated 10.09.2026 u/s 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "SARFAESI Act, 2002"), was issued to the last known addresses available of the aforesaid Borrowers with HFCL but some of the Notices remain undelivered.

By way of this publication, HFCL hereby once again call upon the above-mentioned Borrowers to pay the entire outstanding due of **Rs.1,30,84,351.41/- (Rupees One Crore Thirty Lakhs Eighty-Four Thousand Three Hundred Fifty-One and Forty-One Paise Only) due as on 07.09.2026** within 60 days of the publication of this Notice, failing which HFCL shall take all necessary actions under all or any of the provisions of SARFAESI Act, 2002 against the Secured Asset including taking possession and sale of the Secured Asset of the Borrowers and any other action or relief as may be provided under SARFAESI Act, 2002.

Further, in pursuance to the provisions of Section 13(13) of SARFAESI Act, 2002, the Borrowers are hereby prohibited from selling/transferring or alienating either by way of sale/ lease or deal with the aforesaid Secured Asset, in any manner, whatsoever, in contravention with the provisions of aforesaid Loan Agreements and/or SARFAESI Act, 2002.

The Public at large is also hereby informed that they should not deal, in any manner, whatsoever, with the aforementioned Secured Asset as HFCL has the First and Exclusive Charge over the same.

Place: New Delhi **Sd/-, AUTHORIZED OFFICER,**
Date: 18.09.2026 **HERO FINCORP LIMITED**

SALE NOTICE
Kaliber Associates Private Limited (In Liquidation)
CIN: U74140DL2003PTC118931
Registered Office: E-20, Lajpat Nagar-III, New Delhi-110024

E-Auction: Assignment/ Transfer of Not Readily Realisable Assets (NRRAs) under Insolvency and Bankruptcy Code, 2016

Date & Time of E-Auction: 13th October, 2026
Time: - 03:00 P.M. to 05:00 P.M. (With unlimited extension of 5 minutes each)
Last date of filing the Eligibility Documents on Auction Platform: 09th October, 2026 till 06:00 P.M.
Last Date of EMD Submission: 09th October, 2026 till 06:00 P.M.
(With unlimited extension of 5 minutes each)

Sale of Not Readily Realisable Assets (NRRAs) which is being proposed to be assigned or transfer as per regulation 32 read with Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016 (in the matter of M/s Kaliber Associates Private Limited (in Liquidation) forming part of Liquidation Estate formed by the liquidator, appointed by the Hon'ble NCLT, Delhi Bench (Court-IV) vide order dated 02nd January 2020. The proposed sale shall be taken place through online e-auction service provider M/s PSB Alliance Private Limited through the IBBI Designated E-Auction platform **https://ibbi.baanknet.com/eauction-ibbi/home**

E-auction No.	Assets	Reserve Price	EMD Amount	Incremental Value
37th E-auction	LOT-7- Not Readily Realisable Assets (Fraudulent Transactions) for Assignment/ transfer in e-auction, collectively	₹ 2,15,97,760.00	₹21,59,776.00	₹25,000.00
38th E-auction	LOT-12- Not Readily Realisable Assets (Fraudulent Transactions) for Assignment/ transfer in e-auction, collectively	₹ 663,300.00	₹66,330.00	₹25,000.00
39th E-auction	LOT-15 - Not Readily Realisable Assets (Avoidance Transactions) for Assignment/ transfer in e-auction, collectively	₹ 95,86,350.00	₹958,635.00	₹25,000.00
40th E-auction	LOT-16 - Not Readily Realisable Assets (Fraudulent Transactions) for Assignment/ transfer in e-auction, collectively	₹ 13,58,190.00	₹135,819.00	₹25,000.00

*Bidders may submit bids for one or more set of assets/Lots, subject to compliance with the terms and conditions of the e-auction process document.

Important Note:
1. E-Auction will be conducted on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" as such sale (assign/ transfer) is without any kind of warranties and indemnities through approved service providers at IBBI E-Auction Portal by BAANKNET at https://ibbi.baanknet.com/eauction-ibbi/home, or https://www.ebkray.in
2. As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I "Mode of Sale" Clause 1(5A), bidders must declare they aren't disqualified under Section 29A or not fulfilling conditions of eligibility; any EMD will be forfeited if ineligibility is later established.

Terms and Conditions of the E-Auction are as under
1. All applicants are mandatorily requested to refer to the terms and conditions on the portal of IBBI or from the official site of online E-Auction service provider, prior to the submission of EMD and participation in the process.
2. The interested applicants may refer to the complete E-Auction process document containing terms and conditions of the E-Auction available on the e-auction platform i.e., https://baanknet.com/ or https://www.ebkray.in

The intending bidders are required to deposit Earnest Money Deposit (EMD) amount on BAANKNET through Wallet.
3. The prospective bidders shall submit the documents at the E-auction portal in the format prescribed in the E-Auction Process Document on or before 9th October, 2026. The bid form along with detailed terms & conditions of complete E-Auction process, can be downloaded from the website https://ibbi.baanknet.com/eauction-ibbi/home.
4. Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, after the approval of the committee (CoC) with voting share of sixty-six per cent, retains the sole authority to declare the successful bidder. The decision of the CDC shall be final and binding on all bidders.
5. Subsequent to announcement of Successful bidder after the approval of the committee (CoC) with voting share of sixty-six per cent, the Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder and will seek payment of balance consideration (as per the detailed terms and conditions mentioned under E-Auction Document). Default in deposit of the balance amount by the successful bidder within the time limit as mentioned would entail forfeiture of the entire amount deposited (EMD plus any other amount paid by the Successful Bidder).
6. It is clarified that this invitation is purported to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or suspend any bid or modify or extend any terms and conditions of the E-Auction, or disqualify any interested party, potential investor, or bidder, without assigning any reason and without incurring any liability of any nature.
7. The intending bidders, prior to submitting their bid, should make their independent inquiries/due diligence at their own expenses and satisfy themselves.
8. In case of any technical glitch or system issue from the website of BAANKNET, the Liquidator shall not be held responsible. The bidder shall be solely responsible for ensuring their ability to participate in the E-Auction.
However, in case of any query or assistance the interested buyer should approach the liquidator 48 hours before the scheduled EMD/Auction date subject to further terms and conditions of the auction document.
9. The E-Auction service provider will conduct the auction on the scheduled date & time (https://ibbi.baanknet.com/eauction-ibbi/home.)
10. The date & time of E-Auction shall be on 13th October, 2026 from 03:00 PM. to 05:00 PM. (with unlimited extensions of 5 Min. each)
11. For any Technical assistance please call on PSB Alliance Private Limited HELP DESK Contact No:+91-8291220220 Email: support.ebkray@psballiance.com or e-mail at cirp.kaliberapl@gmail.com or contact Ms. Isha Arora (Team Member of Liquidator) at Mob: +91 8130249927.

IMPORTANT NOTE:
ALL THE ELIGIBILITY DOCUMENTS TO BE EXCLUSIVELY UPLOADED ON THE BAANKNET PORTAL & NONE OF ITS HARD OR SOFT COPY TO BE SHARED WITH THE LIQUIDATOR

Sd/-
IP Mohan Lal Jain
Liquidator
In the matter of M/s Kaliber Associates Private Limited
Reg. No. IBBI/IPA-002/IP-N00006/2016-17/10006
Project specific Address of Liquidator:
C/o Sumedha Management Solutions Pvt. Ltd.
422, 4th Floor, Ansal Chamber-II, Bhikaji Cama Place,
New Delhi – 110066, **Email:** cirp.kaliberapl@gmail.com
Phone: +91-7042773564

Registered Address with IBBI:
A-7/37, Upper Ground Floor,
Sector-16, Rohini, Delhi-110089
Reg. Email ID with IBBI:
ml_jain@sumedhamanagement.com
Date: 18.09.2026
Place: New Delhi

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015. (Haryana) and Branch Office at:- **30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015/300, 3rd Floor, Padam Business Park, Plot no. INS-1, Sector 12A, Awas Vikas, Sikndra Yojna, Agra-282007** under the **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS"** for realization of IIFL-HFL's dues. The Sale will be done through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mrs. Sangeeta Mr. Vishal Verma Lifestyle (through its Proprietor/ authorised Signatory/ managing Director) **(Prospect No. IL10520614)**	**10/02/2025 Rs. 2324726.00** (Rupees Twenty Three Lakh Twenty Four Thousand Seven Hundred and Twenty Six Only) **Bid Increase Amount Rs.25000.00/-** (Rupees Twenty Five Thousand Only)	All That Part And Parcel Of The Property Bearing: Second Floor Back Lhs (south Eastern Portion) Without Roof/terrace Rights, Built-on Property Bearing No. 20, Out Of Khasra No.-38/7, Situated In The Area Of Revenue Estate Of Village Hastsal, Delhi State Delhi And The Colony Known As Vikas Nagar Extn., In, Block-B, Uttam Nagar, New Delhi-110059. Property Type: Saleable_area, Carpet_area Property Area: 450.00, 380.00	**18/09/2025** **Total Outstanding As On Date 04/09/2026 Rs. 3147655.64/-** (Rupees Thirty One Lakh Forty Seven Thousand Six Hundred Fifty Five and Sixty Four Paise Only)	**Rs.1961000.0/-** (Rupees Nineteen Lakh Sixty One Thousand Only) **Earnest Money Deposit (EMD) Rs.196100.00/-** (Rupees One Lakh Ninety Six Thousand One Hundred Only)
Mrs. Simran Sharma Mr. Sandeep Malik **(Prospect No-IL10332067)**	**11/03/2025 Rs. 2344715.00** (Rupees Twenty Three Lakh Forty Four Thousand Seven Hundred and Fifteen Only) **Bid Increase Amount Rs. 25000.00/-** (Rupees Twenty Five Thousand Only)	All That Part And Parcel Of The Property Bearing: Built Up Upper Ground Floor (middle Side), Without Roof/terrace Rights, Built On Property Bearing No 3, Out Of Khasra No 665, Situated In Old Abadi Of Lal Dora, Of Village Nawada, Uttam Nagar, New Delhi 110059 Property Type: Saleable_area, Carpet_area Property Area: 450.00, 405.00	**07/10/2025** **Total Outstanding As On Date 04/09/2026 Rs. 3198157.47/-** (Rupees Thirty One Lakh Ninety Eight Thousand One Hundred Fifty Seven and Forty Seven Paise Only)	**Rs.1924000.0/-** (Rupees Nineteen Lakh Twenty Four Thousand Only) **Earnest Money Deposit (EMD) Rs. 192400.00/-** (Rupees One Lakh Ninety Two Thousand Four Hundred Only)
Mr. Sumit Verma Mr. Bhagwan Chand Mr. Rakesh Verma Mrs. Anju Verma **(Prospect No-819259)**	**24/03/2022 Rs. 638030.00** (Rupees Six Lakh Thirty Eight Thousand and Thirty Only) **Bid Increase Amount Rs. 25000.00/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Flat No. G-50, Admeasuring 707 Sq.Ft. Tower-C, Ground Floor, Dream City, Agra. 283105, Uttar Pradesh,India (Area admeasuring 483 sq. ft.)	**25/01/2025** **Total Outstanding As On Date 04/09/2026 Rs. 1144373.75/-** (Rupees Eleven Lakh Forty Four Thousand Three Hundred Seventy Three and Seventy Five Paise Only)	**Rs.1018000.0/-** (Rupees Ten Lakh Eighteen Thousand Only) **Earnest Money Deposit (EMD) Rs.101800.00/-** (Rupees One Lakh One Thousand Eight Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
01/10/2026 11:00 hrs-14:00 hrs	03/10/2026 till 5 pm.	05/10/2026 at 11:00 hrs.-13:00 hrs

Mode Of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit https://www. iiflonehome.com and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.
For Balance Payment - Login https://www.iiflonehome.com >Select "My Bid" > Click on Pay Balance Amount
Note:- Earlier Auction Noted Dated 11-Sep-2026 dispatched dated 12-Sep-2026 and publication dated 13-Sep-2026 hereby stands withdrawn.

Terms and Conditions:-
1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www. iiflonehome.com well in advance and must create the login account, login ID and password. Intending bidders have to submit the payment of the EMD prior to participation. Upon payment, bidders are required to submit the electronically signed E-Tender Form/Bid Form (E-Sign) using their Aadhaar Number.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case a bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, costs associated with the conveyance or transfer of the land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS applicable to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. Bidders are advised to go through the website https://www. iiflonehome.com for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e auction sale proceedings.
7. For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline Numbers:@1800 2672 499.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs. to 18:00 hrs. between Monday to Friday or write to email: care@iiflonehome.com
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled, and the amount already paid will be forfeited (including EMD) and the property will be again put for sale.
12. AO reserves the right to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place : Delhi | Date : 18-09-2026 **Sd/- Authorised Officer, For IIFL Home Finance Ltd.**

"FORM NO. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before The Hon'ble Central Government, (Regional Director, Delhi) Northern Region, Directorate-I

In the matter of sub-section (4) of Section 13 of Companies Act, 2013, and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

And

In the matter of
NYTARRA NATURALS PRIVATE LIMITED
("The Company")
Having Registered Office at : C-60, Defence Colony, South Delhi, New Delhi-110024, India.
..............Applicant Company

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 27th July, 2026 to enable the company to change its Registered Office from **"NCT of Delhi" to "State of Uttar Pradesh".**

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at Northern Region, Directorate-I the address B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Regd. Office : C-60, Defence Colony South Delhi, New Delhi-110024, India.

For and on behalf of the Applicant Company
Nytarra Naturals Private Limited
Sd/- Sd/-
Adheer Awasthi Tara Malhotra
(Director) (Director)
DIN : 10698620 DIN : 08582964

Date : 18.09.2026
Place : Delhi

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act
[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the **Registrar of Companies** at **Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon, Haryana – 122050** that **"M/s. GLOBAL HEIGHTS 81"**, a Partnership firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.
2. **The principal objects of the Company are as follows:-**
To carry on the business of developers, builders, promoters, colonizers, and property managers; to acquire by way of purchase, lease, exchange, or otherwise, any land, plots, buildings, or immovable properties of any tenure or description; and to develop, colonize, layout, partition, or improve the same into townships, smart cities, residential complexes, commercial hubs, IT parks, Special Economic Zones (SEZs), shopping malls, multiplexes, industrial estates, and warehouses. Furthermore, to sell, lease, sub-let, rent out, hire, or otherwise dispose of full or partial units, offices, flats, or spaces therein, and to act as real estate consultants, advisors, and brokers.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the Registered Office at **P-903-905, Wing 2, 9th Floor, JMD Mega Polis, Sec-48, Gurugram, Haryana-122018.**
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the **Registrar of Companies, Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon, Haryana – 122050** within twenty-one days from the date of publication of this notice, with a copy to the Company at its Registered office.

for and on behalf of **GLOBAL HEIGHTS 81**
Sd/-
Date : 18.09.2026 **ROHTAS JHANGU** (PARTNER)
Place : Gurugram **AJAY GOYAL** (PARTNER)

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. If the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Miss. Mamta Mrs. Shanti Sharma **Prospect No. IL10558810**	All That Piece And Parcel Of Plot No-3 Third Floor Lhs Khasra No-123/1/2 Extended Lal Dora Sant Nagar Burari North Delhi-110084 Area Admeasuring (in Sq. Ft.): Property Type: Carpet_area, Saleable_area Property Area: 1080.00, 1350.0	**Rs. 2005452.00/-** (Rupees Twenty Lakh Five Thousand Four Hundred and Fifty Two Only)	**17/10/2025**	**15/09/2026**

For,further details please contact to Authorised Officer at **Branch Office:** Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom,Moti Nagar, New Delhi **or Corporate Office :** IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : Delhi ; Date : 18.09.2026 **Sd/-, Authorised Officer, For IIFL Home Finance Ltd.**

ART HOUSING FINANCE (INDIA) LIMITED

Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi - 110034
Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana -122015

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale of immovable property mortgaged under Securitization and Reconstruction of Financial assets and Enforcement of Security Interest (SARFAESI) Act, 2002 **("the Act")** read with proviso to Rule 8 (6) of the Security Interest Act, 2022. Notice is hereby given to the public in general and to the Borrower/Mortgagors/Guarantors in particular that the Authorized Officer of **ART Housing Finance (India) Limited** had taken Possession of the following property(ies) mentioned pursuant to demand raised issued under Sec 13(2) of the Act in the loan account no. **LNGGN01417-180002723** with right to sell on **"AS IS WHERE IS", "AS IS WHAT IS", WHATEVER THERE IS"** for realization of Company's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise power of conferred Section 13(4) of the said Act read with Rule 8 of the said Rules purposes to realize the Company's dues by the sale of the said property(ies). The sale of the below mentioned property(ies) shall be conducted by way of E- auctions through web portal: **https://www.bankeauctions.com**

Name of the Account Holders	Details of Immovable property	Amount as per Demand Notice & Demand Notice Date	Reserve Price / EMD / Bid increase Amount	Date and Time of E-auction	Last Date of Bid Submission
a) BIRENDRA SINGH (Borrower) b) NEEMA YADAV (Co-Borrower)	PROPERTY UNIT NO.2205 AREA MEASURING 1060 SQ. FT 22ND FLOOR, TOWER-JAZZ SITUATED IN RESIDENTIAL PROJECT "RHYTHM COUNTY" AT PLOT NO.GH-16 E, SECTOR-1, GREATER NOIDA WEST, GAUTAM BUDH NAGAR, UTTAR PRADESH	**Rs.49,94,620/- as on 15.09.2026. Demand Notice Date: 04.06.2021**	**Rs.47,70,000 / Rs. 4,77,000 / Rs.10,000**	**19.10.2026 From 11:00 AM to 02:00 PM**	**17.10.2026 up to 05:00 PM**

Name and Contact details of Authorized Officer - Mr. Satnarayan Parkash, Mobile No. 9466460995 Email Id: satnarayan.parkash@arthfc.com

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD through **Web Portal:** https://www.bankeauctions.com (the user ID & Password can be obtained free of cost by registering name with **https://www.bankeauctions.com**) through Login ID & Password. **The EMD shall be payable through NEFT/RTGS in the following account: 50200049383517, IFSC Code: HDFC0000273, latest by 05:00 pm on or before date mentioned in the table above. Please note Cheques shall not be accepted as EMD amount**. 2. Company shall however not be responsible for any outstanding dues / encumbrances /tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Property can be inspected strictly as per the date & time given by Authorised Officer. 3. The intended bidders who have deposited the EMD and require assistance in creating login ID & password, upload data, submitting bid, training on e-bidding process etc., may contact our service provider **M/s C1 India Private Limited Helpline Numbers : 124-4302020/21/22/23, 7291981124 / 1125 / 1126, Mr. Mannur Balaji Govindarajan Email : delhi@c1india.com, Contact No: +91 7977701080 and for any property related query may contact Authorized Officer as mentioned above in the office hours during working days (10 AM to 5 PM)**. 4. The highest bid shall be subject to approval of the Authorised Officer. Authorised Officer reserves the right to accept/reject any or all offer(s)/bids so received without assigning any reason whatsoever. His decision shall be final & binding. 5. For detailed term and condition refer **https://www.bankeauctions.com**

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

Note: Borrowers/Guarantors/Mortgagors may redeem under Section 13(8) of the SARFAESI Act by paying full dues before the auction date. Failing this, the sale will proceed.

Date : 16.09.2026 **Authorised Officer**
Place : Gautam Budh Nagar (Uttar Pradesh) For **ART Housing Finance (India) Limited**

INDIA SHELTER FINANCE CORPORATION LTD.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Regd: Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). **Notice is** hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at India Shelter Finance Corp Ltd, 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram-122003, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price / Earnest Money Deposit (EMD)	Date and Time of Inspection of the property
LA31CLLONS000005028336/AP-10049779 MR./MRS. Eaji Devi Prajapat W/O LADU PRAJAPAT & MR./MRS. PRAKASH CHANDRA S/O LADU PRAJAPAT	10.01.2024 Rs. 778697/- (Rupees Seven Lakh Seventy Eight Thousand Six Hundred Ninety Seven Only (Due As On 10.01.2024) **Bid Increase Amount 10000/-**	**Physical Possession 17-08-2026** **TOTAL OUTSTANDING** as On Date Rs. 778697/- (Rupees Seven Lakh Seventy Eight Thousand Six Hundred Ninety Seven Only as on 10-01-2024 with further interest & charges until payment of Full.	**Rs. 4,50,000 (Four lakh fifty thousand Only)** Earnest Money Deposit (EMD) **45,000 /-(Forty five thousand only)**	03.10-2026 (Inspection Time 10:00 AM to 05:00 PM) **EMD Deposition Last Date 04-10-2026** **Date & Time of Auction 05-10-2026 (Auction Time 10:00 AM to 5:00 PM)**

Description Of The Immovable Property/ Secured Asset : All Piece And Parcel Of AARAJI NO. 4483/2570, VILLAGE SUWANA, GP-SUWANA, TEH. BHILWARA, DISTT. BHILWARA RAJASTHAN-311011 BOUNDARY:- EAST- Property of Mrs. Lad Prajapat, WEST- Property of Mr. Kalu Teli, NORTH- Private Rasta, SOUTH-Property of Mr. Shekhar Garg.

Place Of EMD Deposition / Place of Auction: 1st FLOOR, Shree Sudarshan, Near Gayatri Aashram, Ajmer Road, Bhilwara RAJASTHAN- 311001.
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price / Earnest Money Deposit (EMD)	Date and Time of Inspection of the property
LA31VLLONS000005134005/AP-10309019 MR./ MRS. SAMTA DEVI JAT W/O NARAYAN LAL & MR./ MRS. NARAYAN LAL JAT S/O DEVI LAL JAT	10.12.2025 Rs. 1177249/- (Rupees eleven lakh seventy seven thousand two hundred forty nine only) (Due As On 10.12.2025) **Bid Increase Amount 10000/-**	**SYM. Possession 21.02.2026** **TOTAL OUTSTANDING** as On Date Rs. 1177249/- (Rupees Eleven Lakh Seventy Seven Thousand Two Hundred Forty Nine Only) as on 10-12-2025 with further interest & charges until payment of Full.	**Rs. 4,95,000 (Four lakh ninety five thousand Only)** Earnest Money Deposit (EMD) **49,500 /-(Forty nine thousand five hundred only)**	03.10-2026 (Inspection Time 10:00 AM to 05:00 PM) **EMD Deposition Last Date 04-10-2026** **Date & Time of Auction 05-10-2026 (Auction Time 10:00 AM to 5:00 PM)**

Description Of The Immovable Property/ Secured Asset : All Piece And Parcel Of Mishal No.- 32, Patta No.- 28, Gram And G.P.- Dantal, P.S.- Suwana, District - Bhilwara. 311011 Rajasthan. BOUNDARY:- East - House Of Ladu / Balu Jat, West - Aam Rasta, North - House Of Suwa Lal / Barda Kharol, South - Aam Rasta.

Place Of EMD Deposition / Place of Auction: 1st FLOOR, Shree Sudarshan, Near Gayatri Aashram, Ajmer Road, Bhilwara RAJASTHAN- 311001.
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

For detailed terms and condition of the sale, please refer to the Secured Creditor's website www.indiashelter.in or contact Authorized Officer Mr. budhraj chawla (95717-41806)

PLACE: RAJASTHAN : **FOR INDIA SHELTER FINANCE CORPORATION LTD**

Form No. INC-26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, NORTHERN REGION DIRECTORATE I
In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013, and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014, as amended;
And
In the matter of **SUNROOT ENERGY PRIVATE LIMITED (CIN: U40106DL2020PTC363369), A COMPANY REGISTERED UNDER THE COMPANIES ACT, 2013 AND HAVING ITS REGISTERED OFFICE AT A-57, DDA SHEDS, OKHLA INDUSTRIAL AREA, PHASE-II, DELHI, INDIA, 110020 ....Applicant Company**

NOTICE

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government, the power delegated to the Regional Director, under Section 13(4) of the Companies Act, 2013 seeking conformation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-ordinary General Meeting held on 27th August, 2026 to enable the Company to change its registered office from "**State of Delhi**" to the "**State of Haryana**".

Any person whose interest is likely to be affected by the proposed change of the registered office may deliver their concerns either on the MCA-21 portal (www.mca.gov.in) by filing an investor complaint form or cause to be delivered or sent by registered post of his/her obligation supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, having its office at **B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd Floor, CGO Complex, New Delhi-110003** within 14 (fourteen) days of the date of publication of this Notice with a copy to the Applicant Company at its registered office at the address mentioned above.

For Sunroot Energy Private Limited
Sd/-
Kashish Thareja
Place: Delhi **Director**
Date: 18.09.2026 **DIN: 10288365**

...continued from previous page.

which 40% shall be reserved as under (i) 33.33% for domestic Mutual Funds, and (ii) 6.67% for Life Insurance Companies and Pension Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the price at which Equity Shares are allocated to Anchor Investors. Any under-subscription in the reserved category specific in clause (ii) above may be allocated to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. If at least 75% of the Issue cannot be Allotted to QIBs, then the entire application money will be refunded forthwith. Further, not more than 15% of the Issue shall be available for allocation to non-institutional investors ("**Non-Institutional Investors**" or "**NIIs**" and such portion, "**Non-Institutional Portion**") of which one-third of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Bidders with an application size of more than ₹1,000,000 and under-subscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. The allocation to each Non-Institutional Investor shall not be less than the minimum application size, subject to availability of Equity Shares in the Non-Institutional Portion and the remaining available Equity Shares, if any, shall be allocated on a proportionate basis in accordance with the conditions specified in this regard in Schedule XIII of the SEBI ICDR Regulations. Further, not more than 10% of the Issue shall be available for allocation to retail individual investors ("**Retail Individual Investors**" or "**RIIs**" and such portion "**Retail Portion**") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All Bidders (other than Anchor Investors) shall mandatorily participate in this Issue through the Application Supported by Block Amount ("**ASBA**") process and shall provide details of their respective bank account (including UPI ID for UPI Bidders (defined hereinafter)) in which the Bid Amount will be blocked by the SCSBs or the Sponsor Banks, as the case may be. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, specific attention is invited to ***"Issue Procedure"*** on page 621 of the RHP.

Bidders/ Applicants should ensure that DP ID, PAN, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/ Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorised the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders'/Applicants' sole risk. Investors must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021, read with press release dated September 17, 2021 and CBDT circular no.7 of 2022, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

Contents of the Memorandum of Association of our Company as regards its objects: For information on the main objects of our Company, please see the section ***"History and Certain Corporate Matters - Main Objects of our Company"*** on page 362 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, please see the section titled ***"Material Contracts and Documents for Inspection"*** on page 688 of the RHP.

Liability of the members of our Company: Limited by shares

Amount of share capital of our Company and Capital structure: As on the date of the RHP, the authorised share capital of the Company is ₹200,000,000 divided into 200,000,000 Equity Shares bearing face value ₹1 each and ₹100,000,000 divided into 100,000,000 CCPS bearing face value ₹1 each , and the issued, subscribed and paid-up share capital of the Company is ₹ 110,519,988 divided into 110,519,988 Equity Shares bearing face value ₹1 each. For details, please see the section titled ***"Capital Structure"*** on page 111 of the RHP.

Names of signatories to the Memorandum of Association of our Company and the number of Equity Shares subscribed by them: The initial signatories to the Memorandum of Association of our Company are Umashankar Vishvanath and Smita Umashankar. For details of the share capital history of our Company, please see the section titled ***"Capital Structure"*** on page 111 of the RHP.

Listing: The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received in-principle approvals from BSE and NSE for the listing of the Equity Shares pursuant to letters each dated December 19, 2025, respectively. For the purpose of this Issue, NSE is the Designated Stock Exchange. A signed copy of the Red Herring Prospectus has been filed and a copy of the Prospectus shall be filed with the RoC in accordance with Section 26(4) and Section 32 of the Companies Act 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/ Issue Closing Date, see ***"Material Contracts and Documents for Inspection"*** on page 688 of the RHP.

Disclaimer Clause of the Securities and Exchange Board of India ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 596 of the RHP for the full text of the disclaimer clause of SEBI.

Disclaimer Clause of NSE (Designated Stock Exchange) : It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 599 of the RHP for the full text of the Disclaimer Clause of NSE.

Disclaimer Clause of BSE: It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to page 598 of the Red Herring Prospectus for the full text of the Disclaimer Clause of BSE.

General Risk: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares offered in the Issue have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to ***"Risk Factors"*** on page 25 of the RHP.

BOOK RUNNING LEAD MANAGERS			REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
JM Financial	IIFL CAPITAL	Morgan Stanley	KFINTECH	**Jenny Vishal Shah** Naman Midtown, Unit No 902-906, 9th Floor, Tower B, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, Maharashtra, India **Tel:** +91 22 6820 1600 **E-mail:** companysecretary@elevatecampuses.com
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** + 91 22 6630 3030 **E-mail:** elevate.ipo@jmfl.com **Website:** www.jmfl.com **Investor grievance e-mail:** grievance.ibd@jmfl.com **Contact person:** Prachee Dhuri **SEBI registration no.:** INM000010361	**IIFL Capital Services Limited** *(formerly known as IIFL Securities Limited)* 24th Floor, One Lodha Place, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013, Maharashtra, India **Tel:** + 91 22 4646 4728 **E-mail:** elevatecampuses.ipo@iiflcap.com **Website:** www.iiflcapital.com **Investor grievance e-mail:** ig.ib@iiflcap.com **Contact person:** Gaurav Mittal / Pawan Kumar Jain **SEBI registration no.:** INM000010940	**Morgan Stanley India Company Private Limited** Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai - 400018 **Tel:** + 91 22 6118 1000 **E-mail:** elevate_ipo@morganstanley.com **Website:** www.morganstanley.com **Investor grievance e-mail:** investors_india@morganstanley.com **Contact person:** Keyur Thakar **SEBI registration no.:** INM000011203	**KFin Technologies Limited** Selenium, Tower-B, Plot No. 31 & 32, Financial District Nanakramguda, Serilingampally, Rangareddi, Hyderabad - 500 032, Telangana, India **Tel:** + 91 40 6716 2222/ 1800 309 4001 **E-mail:** Elevatecampuses.ipo@kfintech.com **Website:** www.kfintech.com **Investor grievance e-mail:** einward.ris@kfintech.com **Contact person:** M. Murali Krishna **SEBI registration no.:** INR000000221	Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Issue in case of any pre-Issue or post-Issue related grievances including non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Issue related queries and for redressal of complaints, Investors may also write to the BRLMs.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the section titled ***"Risk Factors"*** on page 25 of the RHP, before applying in the Issue. A copy of the RHP shall be available on website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and on the website of our Company at www.elevatecampuses.com; and on the websites of the **BRLMs,** i.e. JM Financial Limited, IIFL Capital Services Limited *(formerly known as IIFL Securities Limited)* and Morgan Stanley India Company Private Limited at www.jmfl.com, www.iiflcapital.com and www.morganstanley.com, respectively.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the abridged prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at www.elevatecampuses.com, www.jmfl.com, www.iiflcapital.com, www.morganstanley.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORMS: Bid cum Application Forms can be obtained from the Registered and Corporate Office of **ELEVATE CAMPUSES LIMITED *(Formerly known as Good Host Spaces Limited)*, Telephone:** +91 22 6820 1600; **BRLMs : JM Financial Limited, Tel:** + 91 22 6630 3030, **IIFL Capital Services Limited** *(formerly known as IIFL Securities Limited)*, **Tel:** + 91 22 4646 4728 and **Morgan Stanley India Company Private Limited, Tel:** + 91 22 6118 1000 and **Syndicate Members: JM Financial Services Limited, Tel:** +91 22 6136 3400 at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Issue. Bid cum Application Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-Syndicate Members: 5paisa Capital Limited, Almondz Global Securities Limited, Ambit Capital Limited, Anand Rathi Share & Stock Brokers Limited, Asit C Mehta Financial Services Limited, Asit C. Mehta Investment Intermediates Limited, Axis Capital Limited, Bajaj Financial Securities Limited, Centrum Capital Advisors Limited, Eurekha Stock & Share Broking Services Limited, Globe Capital Market Limited, HDFC Securities Limited, ICICI Securities Limited, IDBI Capital Market Services Limited, IIFL Capital Services Limited, Keynote Capital Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, LKP Securities Limited, Motilal Oswal Financial Services Limited, Nuvama Wealth and Investment Limited, Pantomath Financial Services Limited, Prabhudas Lilladher Private Limited, Pravin Ratilal Share and Stock Brokers Limited, Religare Securities Limited, RR Equity Brokers Private Limited, SBICAP Securities Limited, Sharekhan Limited, SMC Global Securities Limited, Standard Chartered Securities, Tradebulls Securities Private Limited, Trust Securities Limited, YES Securities (India) Limited.

Public Issue Account Bank : Axis Bank Limited • **Escrow Collection Bank :** ICICI Bank Limited • **Refund Bank :** ICICI Bank Limited • **Sponsor Banks :** ICICI Bank Limited and Axis Bank Limited

UPI: UPI Bidders can also bid through UPI mechanism

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **ELEVATE CAMPUSES LIMITED**
(Formerly known as Good Host Spaces Limited)
On behalf of the Board of Directors
Sd/-
Jenny Vishal Shah
Company Secretary and Compliance Officer

Place: Mumbai
Date: September 17, 2026

ELEVATE CAMPUSES LIMITED *(Formerly known as Good Host Spaces Limited)* is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the RHP with SEBI, RoC, Mumbai and the Stock Exchanges on September 17, 2026. The RHP shall be available on the website of SEBI at www.sebi.gov.in, and is available on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of our Company at www.elevatecampuses.com and the websites of the BRLMs, i.e., JM Financial Limited, IIFL Capital Services Limited *(formerly known as IIFL Securities Limited)* and Morgan Stanley India Company Private Limited at www.jmfl.com, www.iiflcapital.com and www.morganstanley.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***"Risk Factors"*** beginning on page 25 of the RHP. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges, and should instead rely on their own examination of our Company and the Issue, including the risks involved, for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "**U.S. Securities Act**") or any state securities laws in the United States, and unless so registered may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, such Equity Shares are being offered and sold in offshore transactions as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where those offers and sales occur.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction except in compliance with the applicable laws of such jurisdiction. There will be no offering in the United States.

Adfactors 382/26

प्रारूप ए
सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

पंजशीर इम्पैक्स इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	**कॉर्पोरेट व्यक्ति का नाम**	**पंजशीर इम्पैक्स इंडिया प्राइवेट लिमिटेड**
2.	कॉर्पोरेट व्यक्ति के निगमन की तिथि	29 मई, 2014
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, उत्तर प्रदेश II
4.	कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U74900UP2014PTC064052
5.	कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	ए1 / 103, प्रथम तल, टॉवर नंबर 1, पूर्वांचल सिल्वर सिटी – II, सैक्टर पाई – II, गौतम बुद्ध नगर, ग्रेटर नोएडा, उत्तर प्रदेश, भारत, 201306
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	**14 सितंबर, 2026**
7.	परिसमापक का नाम, पता, ई–मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	**नाम:** ज्ञानेश्वर सहाय **पता:** ओएस–2, द्वितीय तल, द नेक्स्ट डोर, सैक्टर–76, फरीदाबाद, हरियाणा–121004 **ई–मेल:** gyaneshwar.sahai@gmail.com **मोबाईल नं.:** 9953541408 **पंजी. सं.:** IBBI/IPA-002/IP-N00130/2017-18/10546 **एएफए वैध:** 31.12.2026 **तक**
8.	दावे जमा करने की अन्तिम तिथि	**14 अक्टूबर, 2026**

एतद्वारा सूचना दी जाती है कि **पंजशीर इम्पैक्स इंडिया प्राइवेट लिमिटेड** ने **14 सितंबर, 2026** को स्वैच्छिक परिसमापन आरम्भ किया है।

पंजशीर इम्पैक्स इंडिया प्राइवेट लिमिटेड के हितधारकों को **14 अक्टूबर 2026** को या उससे पहले आइटम 7 के सामने उल्लिखित पते पर परिसमापक को अपने दावों का प्रमाण प्रस्तुत करने के लिए कहा जाता है।

वित्तीय ऋणदाता अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता / –
ज्ञानेश्वर सहाय
परिसमापक, पंजशीर इम्पैक्स इंडिया प्राइवेट लिमिटेड
पंजीकरण संख्या : IBBI/IPA-002/IP-N00130/2017-18/10546

तिथि : 17 सितंबर 2026
स्थान : फरीदाबाद

पंजाब नैशनल बैंक ...भरोसे का प्रतीक! **punjab national bank** ...the name you can BANK upon!

शेयर विभाग, बोर्ड और समन्वय प्रभाग,
प्लॉट नम्बर–4, द्वारका सेक्टर 10, नई दिल्ली–110075 (ई–मेल: hosd@pnb.bank.in)

एक शेयरधारक निदेशक का चुनाव

यह सूचित किया जाता है कि बैंक के बोर्ड में एक शेयरधारक निदेशक के चुनाव के लिए शुक्रवार, 25 सितंबर, 2026 को आयोजित की जाने वाली असाधारण आम बैठक की सूचना दिनांक 01 सितंबर, 2026 के अनुसरण में, बैंक को नामांकन प्राप्त होने की अंतिम तिथि अर्थात 10 सितंबर, 2026 तक तीन नामांकन प्राप्त हुए हैं।

जांच समिति द्वारा नामांकनों की जांच के उपरांत, उचित एवं उपयुक्त स्थिति के निर्धारण हेतु निदेशक मंडल को दो उम्मीदवारों की अनुशंसा की गई। निदेशक मंडल ने अपनी बैठक दिनांक 17.09.2026 में निम्नलिखित उम्मीदवार को उचित एवं उपयुक्त पाया है:

क्र.सं.	नाम	आयु (वर्षों में)	प्रासंगिक अनुभव	अर्हता
1.	श्रीमती वंदना भागवतुला	59	i. लेखांकन ii. बैंकिंग iii. वित्त iv. लेखा–परीक्षा v. जोखिम	वाणिज्य में स्नातक, सनदी लेखाकार (एफसीए) एवं सूचना प्रणाली लेखा परीक्षा में डिप्लोमा (डीआईएसए)

तदनुसार, पंजाब नैशनल बैंक (शेयर एवं बैठकें) विनियम, 2000 के विनियम 66 के प्रावधानों के अनुसरण में, बैंककारी कंपनी (उपक्रमों का अर्जन और अंतरण) अधिनियम, 1970 की धारा 9(3)(i), बैंकिंग विनियम अधिनियम, 1949, राष्ट्रीयकृत बैंक (प्रबंधन एवं विविध प्रावधान) योजना, 1970, भारतीय रिज़र्व बैंक ('वाणिज्यिक बैंक – अभिशासन') निदेश 2025, दिनांक 28 नवंबर, 2025, सेबी (सूचीबद्धता (लिस्टिंग) बाध्यताएं और प्रकटीकरण अपेक्षाएँ) विनियम, 2015 तथा अन्य लागू विधियों / दिशानिर्देशों (यथासंशोधित) के अनुसार, श्रीमती वंदना भागवतुला को बैंक की शेयरधारक निदेशक के रूप में निर्वाचित माना जाएगा तथा वह 05 अक्टूबर, 2026 को समाप्त होने वाले अपने वर्तमान कार्यकाल के उपरांत भी अपने पद पर बनी रहेंगी और तीन वर्ष की अवधि पूर्ण होने तक इस पद को धारण करेंगी।

तदनुसार, केवल एक शेयरधारक निदेशक के निर्वाचन के प्रयोजनार्थ 25 सितंबर, 2026 को बुलाई गई बैंक के शेयरधारकों की आगामी असाधारण आम बैठक **निरस्त** की जाती है।

निदेशक मंडल के आदेशानुसार
कृते पंजाब नैशनल बैंक

(बिक्रमजित सोम)
कंपनी सचिव

स्थान: नई दिल्ली
दिनांक: 17.09.2026

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(Please scan this QR Code to view the RHP)

ROBOKIDZ EDUVENTURES LIMITED

Corporate Identity Number: U74900PN2014PLC153530

Our Company was incorporated on December 23, 2014 as "Robokidz Eduventures Private Limited", as a private limited company under the Companies Act, 2013, pursuant to a certificate of incorporation issued by the Registrar of Companies, Maharashtra. Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by our Shareholders at an Extra Ordinary general Meeting held on March 25, 2026 and consequently the name of our Company was changed to "Robokidz Eduventures Limited" and a fresh certificate of incorporation dated April 21, 2026 was issued by the Registrar of Companies, Central Processing Centre. Our Company's Corporate Identity Number is U74900PN2014PLC153530. For details of change in Registered office of our Company, please refer to the chapter titled "History and Certain Corporate Matters" on page 153 of the Red Herring Prospectus.

Registered Office: Plot No.20, S.No.90/2, Dhairkar Wasti, Mundhwa, Pune - 411036, Maharashtra, India.
Tel: +91 8956492532; **E-mail id:** cs@robokidz.co.in; **Website:** https://www.robokidz.co.in/
Contact Person: Ms. Isha Shashikant Kulkarni, Company Secretary & Compliance Officer;

PROMOTER OF OUR COMPANY: MR. SAGAR LALIT SANGHVI

INITIAL PUBLIC ISSUE OF UP TO 29,32,800 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF ROBOKIDZ EDUVENTURES LIMITED (THE "COMPANY" OR "ROBOKIDZ" OR "ISSUER") AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE) FOR CASH, AGGREGATING UP TO ₹ [•] LAKH ("PUBLIC ISSUE") OUT OF WHICH 1,62,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE FOR CASH, AGGREGATING ₹ [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 27,70,800 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN ISSUE PRICE OF ₹ [•] PER EQUITY SHARE FOR CASH, AGGREGATING UP TO ₹ [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE PUBLIC ISSUE AND NET ISSUE WILL CONSTITUTE UP TO 27.01 % AND UP TO 25.52 % RESPECTIVELY OF THE POST- ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

***Subject to finalization of basis of allotment.**

The Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018 the Red Herring Prospectus has been filed with SEBI. In terms of SEBI Regulations, the SEBI shall not issue any observations on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 214 of the Red Herring Prospectus.

CORRIGENDUM TO THE RED HERRING PROSPECTUS (RHP)

In reference to the Red Herring Prospectus dated September 11, 2026, On Page no. 235 of Red Herring Prospectus changes are made under the Minimum Bid Size and Maximum Bid size under Issue Structure. Thus, investors should note the following:

Particulars of the Offer [2]	Market Maker Reservation Portion	QIBs[1]	Non-Institutional Applicants	Individual Investors
Minimum Bid Size	[•] Equity Shares in multiple of [•] Equity shares of face value of ₹10/- each	Such number of Equity Shares and in multiples of [•] Equity Shares of face value of ₹ 10/- each that shall be more than 2 lots and the Bid Amount exceeds ₹ 200,000.	Such number of Equity Shares in multiples of [•] Equity Shares of face value of ₹ 10/- each that shall be more than 2 lots and the Bid size exceeds ₹ 200,000	Such number of Equity Shares in multiples of [•] Equity Shares of face value of ₹ 10 each such that the minimum Bid size shall be 2 lots with the Bid Amount exceeds ₹ 2,00,000
Maximum Bid Size	[•] Equity Shares of face value of ₹10/- each	Such number of Equity Shares in multiples of [•] Equity Shares of face value of ₹10/- each not exceeding the size of the Net Issue, subject to applicable limits	Such number of Equity Shares in multiples of [•] Equity Shares of face value of ₹10/- each not exceeding the size of the Net Issue (excluding the QIB portion), subject to limits as applicable to the Bidder	Such number of Equity Shares in multiples of [•] Equity Shares of face value of ₹ 10 each such that the minimum Bid size shall be 2 lots with the Bid Amount exceeds ₹ 2,00,000

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, ROBOKIDZ EDUVENTURES LIMITED
Sd/-
Ms. Isha Shashikant Kulkarni
Company Secretary & Compliance Officer

Place: Pune, Maharashtra
Date: September 17, 2026

Disclaimer: Robokidz Eduventures Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, through the electronic portal at http://www.mca.gov.in on September 11, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at : https://www.robokidz.co.in/, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of BSE SME at www.bsesme.com/PublicIssues/RHP.aspx respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 22 of the Red Herring Prospectus.

बिक्री सूचना
कैलिबर एसोसिएट्स प्राइवेट लिमिटेड (परिसमापनाधीन)

सीआईएन : U74140DL2003PTC118931
पंजीकृत कार्यालय : ई–20, लाजपत नगर–III, नई दिल्ली–110024

ई–नीलामी : दिवाला और शोधन अक्षमता संहिता, 2016 के अंतर्गत आसानी से न वसूल होने वाली परिसंपत्तियों (एनआरआरएएस) का समनुदेशन / हस्तांतरण

ई–नीलामी की तिथि तथा समय : 13 अक्टूबर, 2026
समय :– अपराह्न 03:00 बजे से सायं 05:00 बजे तक (प्रत्येक 5 मिनट के असीमित विस्तार के साथ)
नीलामी प्लेटफॉर्म पर पात्रता दस्तावेज प्रस्तुत करने की अंतिम तिथि : 09 अक्टूबर, 2026 सायं 06:00 बजे तक
ईएमडी जमा करने की अंतिम तिथि : 09 अक्टूबर, 2026 सायं 06:00 बजे तक
(प्रत्येक 5 मिनट के असीमित विस्तार के साथ)

माननीय एनसीएलटी, दिल्ली पीठ (न्यायालय–II) द्वारा आदेश तिथि 02 जनवरी, 2020 के माध्यम से नियुक्त परिसमापक द्वारा निर्मित परिसमापन संपदा के भाग के रूप में मैसर्स कैलिबर एसोसिएट्स प्राइवेट लिमिटेड (परिसमापनाधीन) के मामले में भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 37ए के साथ पठित विनियमन 32 के अनुसार आसानी से न वसूल होने वाली परिसंपत्तियों (एनआरआरएएस) की बिक्री का प्रस्ताव है जिसे समनुदेशित या हस्तांतरित किया जाना है। प्रस्तावित बिक्री ऑनलाइन ई–नीलामी सेवा प्रदाता मैसर्स पीएसबी अलायंस प्राइवेट लिमिटेड के माध्यम से आईबीबीआई निर्दिष्ट ई–नीलामी प्लेटफॉर्म **https://ibbi.baanknet.com/eauction-ibbi/home** पर संपन्न होगी।

ई–नीलामी संख्या	परिसंपत्तियां	आरक्षित मूल्य	ईएमडी राशि	वृद्धिशील मूल्य
37वीं ई–नीलामी	लॉट–7– आसानी से न वसूल होने वाली परिसंपत्तियां (कपटपूर्ण संव्यवहार) ई–नीलामी में समनुदेशन / हस्तांतरण हेतु, सामूहिक रूप से	रु. 2,15,97,760.00	रु. 21,59,776.00	रु. 25,000.00
38वीं ई–नीलामी	लॉट–12– आसानी से न वसूल होने वाली परिसंपत्तियां (कपटपूर्ण संव्यवहार) ई–नीलामी में समनुदेशन / हस्तांतरण हेतु, सामूहिक रूप से	रु. 6,63,300.00	रु. 66,330.00	रु. 25,000.00
39वीं ई–नीलामी	लॉट–15– आसानी से न वसूल होने वाली परिसंपत्तियां (परिहार्य संव्यवहार) ई–नीलामी में समनुदेशन / हस्तांतरण हेतु, सामूहिक रूप से	रु. 95,86,350.00	रु. 9,58,635.00	रु. 25,000.00
40वीं ई–नीलामी	लॉट–16– आसानी से न वसूल होने वाली परिसंपत्तियां (कपटपूर्ण संव्यवहार) ई–नीलामी में समनुदेशन / हस्तांतरण हेतु, सामूहिक रूप से	रु. 13,58,190.00	रु. 1,35,819.00	रु. 25,000.00

'बोलीदाता ई–नीलामी प्रक्रिया दस्तावेज के नियमों तथा शर्तों के अनुपालन के अधीन, परिसंपत्तियों / लॉट्स के एक या अधिक सेट के लिए बोलियां जमा कर सकते हैं।

महत्वपूर्ण टिप्पणियाँ :–

1. ई–नीलामी ''जहाँ है जैसा है, जो है जैसा है, जितना है जैसा है तथा बिना किसी आश्रय के आधार पर'' आयोजित की जाएगी, क्योंकि ऐसी बिक्री (समनुदेशन / हस्तांतरण) बैंकनेट द्वारा आईबीबीआई ई–नीलामी पोर्टल https://ibbi.baanknet.com/eauction-ibbi/home अथवा https://www.ebkray.in पर स्वीकृत सेवा प्रदाताओं के माध्यम से बिना किसी प्रकार की वारंटी तथा क्षतिपूर्ति के है।
2. भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 की अनुसूची I ''बिक्री का तरीका'' खंड 1(5ए) के अनुसार, बोलीदाताओं को यह घोषणा अवश्य करनी होगी कि वे धारा 29ए के अंतर्गत अयोग्य नहीं हैं अथवा पात्रता की शर्तों को पूरा कर रहे हैं; यदि बाद में अपात्रता स्थापित होती है तो कोई भी ईएमडी जब्त कर ली जाएगी।

ई–नीलामी के नियम तथा शर्तें निम्न प्रकार हैं :

1. सभी आवेदकों से अनिवार्य रूप से अनुरोध किया जाता है कि वे ईएमडी जमा करने तथा प्रक्रिया में भाग लेने से पूर्व, आईबीबीआई के पोर्टल पर अथवा ऑनलाइन ई–नीलामी सेवा प्रदाता की आधिकारिक साइट से नियमों तथा शर्तों का अवलोकन करें।
2. इच्छुक आवेदक ई–नीलामी प्लेटफॉर्म अर्थात् https://baanknet.com/ अथवा https://www.ebkray.in पर उपलब्ध ई–नीलामी के नियमों तथा शर्तों वाले संपूर्ण ई–नीलामी प्रक्रिया दस्तावेज का अवलोकन कर सकते हैं।

इच्छुक बोलीदाताओं को बैंकनेट पर वॉलेट के माध्यम से बायना राशि जमा (ईएमडी) राशि जमा करना आवश्यक है।

3. संभावित बोलीदाता 09 अक्टूबर, 2026 को या उससे पूर्व ई–नीलामी पोर्टल पर ई–नीलामी प्रक्रिया दस्तावेज में निर्धारित प्रारूप में दस्तावेज प्रस्तुत करेंगे। संपूर्ण ई–नीलामी प्रक्रिया के विस्तृत नियमों तथा शर्तों के साथ बोली फॉर्म वेबसाइट https://ibbi.baanknet.com/eauction-ibbi/home से डाउनलोड किया जा सकता है।
4. उच्चतम बोलीदाता की पहचान सफल बोलीदाता की स्थिति की गारंटी नहीं देती है। परिसमापक, छाछठ प्रतिशत मतदान शेयर वाली समिति (सीओसी) के अनुमोदन के पश्चात, सफल बोलीदाता घोषित करने का एकमात्र अधिकार रखता है। सीओसी का निर्णय अंतिम होगा तथा सभी बोलीदाताओं पर बाध्यकारी होगा।
5. छाछठ प्रतिशत मतदान शेयर वाली समिति (सीओसी) के अनुमोदन के पश्चात सफल बोलीदाता की घोषणा के उपरांत, परिसमापक सफल बोलीदाता को आशय पत्र (एलओआई) जारी करेगा तथा शेष प्रतिफल राशि के भुगतान की मांग करेगा (ई–नीलामी दस्तावेज के अंतर्गत उल्लिखित विस्तृत नियमों तथा शर्तों के अनुसार)। उल्लिखित समय सीमा के भीतर सफल बोलीदाता द्वारा शेष राशि जमा करने में व्यतिक्रम करने पर जमा की गई संपूर्ण राशि (ईएमडी तथा सफल बोलीदाता द्वारा भुगतान की गई कोई अन्य राशि) जब्त कर ली जाएगी।
6. यह स्पष्ट किया जाता है कि यह आमंत्रण संभावित बोलीदाताओं को आमंत्रित करने के उद्देश्य से है तथा बिक्री को प्रभावी बनाने के लिए परिसमापक या कंपनी की ओर से किसी भी प्रकार की बाध्यकारी दायित्व का सृजन नहीं करता है। परिसमापक के पास बिना कोई कारण बताए तथा किसी भी प्रकृति का कोई दायित्व उठाए बिना, किसी भी बोली को स्वीकार या अस्वीकार या रद्द करने अथवा ई–नीलामी के किसी भी नियम तथा शर्तों को संशोधित या विस्तारित करने, अथवा किसी भी इच्छुक पक्ष, संभावित निवेशक, या बोलीदाता को अयोग्य घोषित करने का पूर्ण अधिकार सुरक्षित है।
7. इच्छुक बोलीदाताओं को अपनी बोली जमा करने से पूर्व, अपने स्वयं के खर्चे पर अपनी स्वतंत्र पूछताछ / सम्यक तत्परता करनी चाहिए तथा स्वयं को संतुष्ट कर लेना चाहिए।
8. बैंकनेट की वेबसाइट से किसी भी तकनीकी खराबी या सिस्टम समस्या के मामले में, परिसमापक को उत्तरदायी नहीं ठहराया जाएगा। बोलीदाता ई–नीलामी में भाग लेने की अपनी क्षमता सुनिश्चित करने के लिए स्वयं उत्तरदायी होगा।
   हालांकि, किसी भी प्रश्न या सहायता के मामले में इच्छुक क्रेता को नीलामी दस्तावेज के आगे के नियमों तथा शर्तों के अधीन निर्धारित ईएमडी / नीलामी तिथि से 48 घंटे पूर्व परिसमापक से संपर्क करना चाहिए।
9. ई–नीलामी सेवा प्रदाता निर्धारित तिथि तथा समय (https://ibbi.baanknet.com/eauction-ibbi/home) पर नीलामी संचालित करेगा।
10. ई–नीलामी की तिथि तथा समय 13 अक्टूबर, 2026 को अपराह्न 03:00 बजे से सायं 05:00 बजे तक (प्रत्येक 5 मिनट के असीमित विस्तार के साथ) होगा।
11. किसी भी तकनीकी सहायता के लिए कृपया पीएसबी अलायंस प्राइवेट लिमिटेड हेल्प डेस्क संपर्क नंबर : +91–8291220220 ईमेल : support.ebkray@psballiance.com पर कॉल करें अथवा cirp.kaliberapl@gmail.com पर ईमेल करें अथवा सुश्री ईशा अरोड़ा (परिसमापक की टीम सदस्य) से मोबाइल : +91 8130249927 पर संपर्क करें।

''महत्वपूर्ण टिप्पणी :
सभी पात्रता दस्तावेज विशेष रूप से बैंकनेट पोर्टल पर ही अपलोड किए जाने हैं तथा इसकी कोई भी हार्ड या सॉफ्ट कॉपी परिसमापक के साथ साझा नहीं की जानी है।

हस्ता. / –
आईपी मोहन लाल जैन
परिसमापक
मैसर्स कैलिबर एसोसिएट्स प्राइवेट लिमिटेड के प्रकरण में
पंजी. सं.: IBBI/IPA-002/IP-N00006/2016-17/10006

आईबीबीआई के साथ पंजीकृत पता :
ए–7 / 37, अपर ग्राउंड फ्लोर,
सेक्टर–16, रोहिणी, दिल्ली–110089
आईबीबीआई के साथ पंजीकृत ईमेल आईडी :
ml_jain@sumedhamanagement.com

परिसमापक का परियोजना विशिष्ट पता :
द्वारा सुमेधा मैनेजमेंट सॉल्यूशंस प्राइवेट लिमिटेड
422, चौथी मंजिल, अंसल चैंबर–II, भीकाजी कामा प्लेस,
नई दिल्ली–110066, **ईमेल :** cirp.kaliberapl@gmail.com
दूरभाष : +91–7042773564

तिथि : 18–09–2026
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